

FORM NO. 92

[See rule 157]

Quarterly statement to be furnished by specified fund or stock broker in respect of a non-resident referred to in rule 157 for the quarter of _____ of _____ (Financial Year)

Part A: Particulars of the Specified Fund/Stock Broker			
1.	Name:	<i>(refer Note 1)</i>	
2.	Address:	<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):		
4.	Category (Specified Fund/ Stock Broker)		
5.	E-mail Id:		
6.	Contact Number:	Country Code	Number
7.	Other details to be provided as separate enclosure:	<i>(attach as per Note 3)</i>	

Part B: Details of non-resident referred to in rule 157(1) or (3)						
Sl. No.	Name <i>(refer Note 1)</i>	E-mail Id	Contact number	Address in the Country or region outside India of which the non-resident is resident <i>(refer Note 2)</i>	Tax Identification Number, if any	Unique Number on the basis of which the non-resident is identified by the Government of that country or the specified territory of which he claims to be a resident (to be furnished if Tax Identification Number is not available)
1.						
2.	<i>(Repeat, if required)</i>					

Verification
I, _____, hereby affirm that the information provided in this application is true and correct to the best of my knowledge. I have not concealed any relevant fact.

I am submitting this application in my capacity as _____ (designation), holding PAN _____ and I am competent to verify and submit this application.

Place:

Signature:

Date:

Name:

Designation:

Notes:

1. The name shall include full name of the specified fund, stock broker or non-resident.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code/zip code.
3. With respect to Part A (Sl. No. 7), following details shall be provided as annexures, namely: —

An- nex- ure	Particulars
A-1	Declaration received from the non-resident as referred to in rule 157(1)(c)(iii) or (3)(b)(iii)].

4. Where region is a specified territory the same is to be mentioned.
5. Some of the information in the form would be pre-filled to the extent possible.